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MCRC-37425-2025

IN THE HIGH COURT OF MADHYA
PRADESH
AT INDORE
BEFORE
HON'BLE SHRI JUSTICE SUBODH ABHYANKAR
ON THE 4th OF SEPTEMBER, 2025

MISC. CRIMINAL CASE No. 37425 of 2025

BASANT SATHIA @ VISHNU

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Tarun Kushwah - Advocate for the applicant.

Shri Tarun Pagare- GA appearing on behalf of Advocate

General[r-1].
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ORDER

1] They are heard and perused the case diary.

2] This is the applicant's first bail application filed under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023/ Section 439 of Cr.P.C. as he is implicated in connection with Crime No.288/2023 registered at Police Station Nai Aabadi District-Mandsor (MP) for offence punishable under Sections 354 376,365,506, 34 of IPC. The applicant is in custody since 11/7/2025.

3] The allegation against the applicant is that he was involved in the aforesaid case wherein the main allegation is against co-



accused Prakash. It is alleged that the applicant and co-accused Gabri Bai also accompanied the co-accused Prakash and the prosecutrix while they were on different motor cycles.

4] Counsel for the applicant has submitted that admittedly the date of incident is stated to be 13.5.2023 whereas the FIR has been lodged on 20.5.2023, and that the prosecutrix was also major. It is further submitted that the applicant is lodged in jail since 11/7/2025 and the conclusion of trial will take sufficient long time. Thus, it is prayed that the application be allowed.

5] Counsel for the State on the other hand has opposed the prayer.

6] On due consideration of submissions and on perusal of the case-diary as also the FIR and taking note of the delay in lodging the FIR and the fact that there is no allegation of rape against the present applicant, this Court is inclined to allow the present application.

7] Accordingly, without commenting on the merits of the case, the application filed by the applicant is hereby allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty five Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before



the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

8] Accordingly, the application is allowed and disposed of.

C.c. as per rules.

(SUBODH ABHYANKAR)
JUDGE

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